

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 227/2026

[Arising out of impugned final judgment and order dated 11-04-2025 in CRLA No. 575/2025 passed by the High Court of Kerala at Ernakulam]

VIJITH VIJAYAN

Petitioner(s)

VERSUS

THE SUPERINTENDENT,
HIGH SECURITY PRISON, VIYYUR & ANR.

Respondent(s)

IA No. 62475/2026 - CONDONATION OF DELAY IN FILING, IA No. 62483/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 62477/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 62484/2026 - EXEMPTION FROM FILING O.T.

Date : 10-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Ms. Manika Tripathy, AOR
Mr. Ashutosh Kaushik, Adv.
Mr. Aakash Mohar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the impugned judgment and order passed by the High Court.

The special leave petition is, accordingly, dismissed.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR